

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DUKE OFFSHORE LIMITED

Corporate Identification Number: L45209MH1985PLC038300

Registered Office: 403-Urvashi HSG Society Ltd, Off Sayani Road, Prabhadevi, 400025, Mumbai, Maharashtra, India.
Tel: +91 8828846847 | Email: info@dukeoffshore.com | Website: www.dukeoffshore.com

Open Offer by Aspect Global Ventures Private Limited (“Acquirer”), to acquire up to 25,62,872 (Twenty Five Lakh Sixty Two Thousand Eight Hundred and Seventy Two) fully paid-up Equity Shares of face value of ₹ 10/- (Rupees Ten only) each for cash at a price of ₹ 30/- (Rupees Thirty only) per Equity Shares aggregating up to ₹ 7,68,86,160/- (Rupees Seven Crore Sixty Eight Lakhs Eighty Six Thousand One Hundred Sixty only), representing 26% (Twenty Six Percent) of the Voting Share Capital of the Target Company, to the Public Shareholders of Duke Offshore Limited (“Target Company”) pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“SEBI (SAST) Regulations, 2011”) (“Offer” Or “Open Offer”).

This Post Offer Advertisement (“Post Offer Advertisement”) is being issued by Saffron Capital Advisors Private Limited (“Manager to the Open Offer”), on behalf of the Acquirer, in connection with the offer made by the Acquirer, pursuant to and in accordance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011. This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) the Public Announcement dated June 11, 2026 (“PA”); (b) the Detailed Public Statement dated June 17, 2026 published on June 18, 2026 in Financial Express (English) all editions, Jansatta (Hindi) all editions, Navshakti (Marathi) (Mumbai Edition- being the place where the registered office of the Target Company and the place of the Stock Exchange at which the Shares of the Target Company are listed) (“DPS”); (c) the Draft Letter of Offer dated June 25, 2026 (“DLOF”) (d) the Letter of Offer dated July 28, 2026 (“LOF”) along with Form of Acceptance-Cum-Acknowledgement; and (e) the Offer Opening Public Announcement and Corrigendum to the Detailed Public Statement and Letter of Offer was published on August 05, 2026 in all the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the Letter of Offer.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No	Particulars	Details
1	Name of the Target Company:	Duke Offshore Limited
2	Name of the Acquirer:	Aspect Global Ventures Private Limited (“Acquirer”)
3	Name of the Manager to the Open Offer:	Saffron Capital Advisors Private Limited
4	Name of the Registrar to the Open Offer:	Cameo Corporate Services Limited
5	Offer Details: a. Date of Opening of the Offer: b. Date of Closing of the Offer:	Thursday, August 06, 2026 Wednesday, August 19, 2026
6	Date of Payment of Consideration	Wednesday, August 26, 2026* *No shares have been tendered in the Open Offer.

7 Details of the Acquisition					
Sr. No.	Particulars	Proposed in the LOF ⁽¹⁾ (assuming full acceptances in this Offer)		Actuals ⁽¹⁾	
7.1	Offer Price (per equity share)	₹ 30/-		₹ 30/-	
7.2	Aggregate number of shares tendered	25,62,872 ⁽²⁾		0	
7.3	Aggregate number of shares accepted	25,62,872 ⁽²⁾		0	
7.4	Size of the Offer (Number of Equity shares multiplied by the offer price per equity share)	₹ 7,68,86,160/-		₹ 0/-	
7.5	Shareholding of the Acquirer before Agreements/ Public Announcement	NIL (0.00%)		NIL (0.00%)	
7.6	Equity Shares proposed to be acquired which triggered the regulations ⁽³⁾	69,59,800 (70.61%)		69,59,800 (70.61%)	
7.7	Equity Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil NA (0.00%)		Nil NA (0.00%)	
7.8	Equity Shares Acquired by way of Open Offer • Number • % of Voting Share Capital	25,62,872 ⁽²⁾ (26.00%)		0 (0.00%)	
7.9	Post offer shareholding of Acquirer • Number • % of Voting Share Capital	95,22,672 (96.61%)		69,59,800 (70.61%)	
7.10	Pre and Post Offer Shareholding of Public ⁽³⁾ • Number • % of Voting Share Capital	Pre-Offer 28,97,400 29.39%	Post-Offer 3,34,528 3.39%	Pre-Offer 28,97,400 29.39%	Post-Offer 28,97,400 29.39%

- Notes:
- (1) The percentages disclosed in the table are calculated based on Total Voting Share Capital of the Target Company, other than those specifically disclosed in the notes below.
- (2) Assuming full acceptance of the Open Offer.
- (3) The Acquirer has acquired the Sale Shares pursuant to the consummation of the Underlying Transaction on July 21, 2026 (i.e. after expiry of 21 working days from the date of the Detailed Public Announcement (“DPS”)). Upon the completion of the Underlying Transaction on July 21, 2026, the Acquirer has directly acquired: (a) equity share capital and voting rights in excess of 25% (Twenty Five percent) of the Target Company, and (b) control over the Target Company and became a promoter and has appointed the additional directors on the board of Target Company in accordance and in compliance with the terms of the SPA and Regulation 22(2) of SEBI (SAST) Regulations, 2011 and other applicable laws.
8. The Acquirer and the directors of the Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and for the obligations under SEBI (SAST) Regulations, 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at (www.sebi.gov.in), BSE at (www.bseindia.com), Manager to the Open Offer at (www.saffronadvisor.com) and the registered office of the Target Company.

All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of offer

ISSUED BY THE MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRER	REGISTRAR TO THE OPEN OFFER
 ***** energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, Sixth Floor, Centre Point, Andheri- Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India. Tel. No: +91 22 49730394 Email id: openoffers@saffronadvisor.com Website: www.saffronadvisor.com Investor grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM000011211; Validity: Permanent Contact Person: Mr. Shivam Sharma/ Ms. Shruti Tiwari	 CAMEO CAMEO CORPORATE SERVICES LIMITED Subramanian Building, No. 1, Club House Road, Chennai- 600002, Tamil Nadu, India Tel. No.: +91 44 4002 0700 / 2846 0390 E-mail id: rights@cameoindia.com Investor Grievance id: investor@cameoindia.com Website: www.cameoindia.com; SEBI Registration No.: INR000003753 Validity: Permanent Contact Person: K Sreepriya

Place: Mumbai
Date: August 27, 2026